

ITEM NO.11

Virtual Court 4

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 679/2020

SAURABH JAIN & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.62451/2020-EXEMPTION FROM FILING AFFIDAVIT

Date : 20-07-2020 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. Manan Kumar Mishra, Sr. Adv.  
Mr. Durga Dutt, AOR  
Ms. Anjul Dwivedi, Adv.  
Mr. Kousik Ghosh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Having heard Mr. Manan Kumar Mishra, learned Senior Counsel for the petitioners for sometime, we are of the view that at page 115 of the Writ Petition it has been made clear that the Ministry of Finance itself has, by a Circular, directed personal guarantees issued by promoters/managerial personnel to be invoked. According to the petitioners, despite this Circular, Public Sector Undertakings continue not to invoke such guarantees resulting in huge loss not only to the public exchequer but also to the common man. We allow the petitioners, at this stage, to withdraw this Writ Petition and approach the Ministry of Finance with a representation in this behalf. The representation will be made within a period of two weeks from today. The Ministry of Finance

is directed to reply to the said representation within a period of four weeks after receiving such representation.

With these observations, the petition is allowed to be withdrawn to do the needful.

(R. NATARAJAN)  
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)  
BRANCH OFFICER